

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 122

IA No. 1534/2024, 1535/2024, 1536/2024,
1537/2024, 1538/2024, 1539/2024
In
CP (IB) No. 190/Chd/Hry/2023
(Admitted)

IN THE MATTER OF:

Saroj Bala ...Petitioner/ Operational Creditor

Vs.

AKM Foods Pvt. Ltd. & Ors. ...Respondent/ Corporate Debtor

Under Section: 9, 22(3)(a) IBC 2016, Rule 11 NCLT Rules

Due to non-availability of Sh. Umesh Kumar Shukla, Hon'ble Member(T)
on the medical grounds, the present matter is renotified to 19.08.2024.

-sd-
Court Officer

July 18, 2024
SM